

RBI has also written to banks recently on January 29, 2013 advising them to spruce up their IT infrastructure to face the challenges arising from potential frauds on account of fictitious offers of cheap funds from abroad, operation of “mule” accounts to further money laundering, change of SIM cards and mobile numbers of customers etc. The letter focused on technology initiatives to be adopted by banks to strengthen fraud prevention.

The Public Sector Banks (PSBs) follow the guidelines issued by RBI from time to time in this respect.

(c) and (d) Number of crimes related to net banking during last 5 years (*i.e.* from April 2008 to September 2013) are as follows:

No. of reported cases	5671
Total amount involved	Rs. 62.79 crore

Increase in banking cost due to Aadhaar requirement

509. SHRI RAJEEV CHANDRASEKHAR : Will the Minister of FINANCE be pleased to state:

(a) whether Government is aware that the RBI’s recent directive to banks for providing a mechanism for Aadhaar authentication in all new credit swipe machines and ATMs using biometrics, will increase the cost of banking for consumers; and

(b) if so, whether Government proposes to direct all banks to absorb these increased costs of banking due to Aadhaar requirements and not to pass these costs to the consumers in order to safeguard the interest of millions of banking consumers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA) : (a) and (b) Reserve Bank of India (RBI) has issued directives to the banks *vide* circular dated November 26, 2013 on Security and Risk Mitigation Measures for Card Present Transactions under Section 18 of the Payment & Settlement Act, 2007. Banks have been advised as under:

- In respect of cards, not specifically mandated by RBI to adopt EMV norms, banks may take a decision whether they should adopt Aadhaar as additional factor of authentication or move to EMV Chip and PIN technology for securing the card present payment infrastructure.
- All new card present infrastructure has to be enabled for both EMV chip and PIN and Aadhaar (biometric validation) acceptance.

RBI has further informed that the mandate is at present directed only at new acceptance infrastructure and not large-scale replacement of all existing infrastructure in a time bound manner. As such, it is not expected that huge capital investment will ensue immediately to the banking system for this replacement/addition. It is expected that the enhanced benefits will largely compensate the expenditure incurred in putting this infrastructure in place.

Pay anomalies of Library Information Assistants

510. DR. ANIL KUMAR SAHANI : Will the Minister of FINANCE be pleased to state:

(a) whether Government has received representation regarding anomaly with respect to grade pay of the Library Information Assistants after implementation of Sixth Pay Commission.

(b) if so, whether the representation was subsequently forwarded to Ministry of Culture for further examination;

(c) if so, whether Government has received the reply from the Ministry of Culture;

(d) if so, the details thereof and the action taken thereon; and

(e) the steps being taken by Government to remove pay anomalies of this Cadre?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA) : (a) to (e) A proposal was received from the Ministry of Culture for revision of Grade Pay of the post of Library and Information Assistant from Rs. 4200 to Rs. 4600. Since the 6th Central Pay Commission recommended for the Grade Pay of Rs. 4200 in case of this post, it has not been found possible to go against the said recommendation.

Report of Committee on Efficient Management of Public Expenditure

511. SHRI HUSAIN DALWAI : Will the Minister of FINANCE be pleased to state:

(a) whether a High Level Expert Committee on Efficient Management of Public Expenditure has been constituted by the Planning Commission;

(b) if so, the broad terms of references of the Committee;